

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29016/2012

(From the judgement and order dated 31/08/2012 in CMWP No.754/2012 of the  
HIGH COURT OF JUDICATURE AT ALLAHABAD)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. of annexures, permission to  
place addl. documents on record, permission to bring on record subsequent  
facts and documents, permission to file synopsis and list of  
dates, permission to file additional documents, permission to file  
addl. affidavit, permission to file Vol.-II, Vol.III and prayer for interim  
relief and office report )  
(for final disposal)

Date: 22/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr.Rakesh Dwivedi, Sr.Adv.  
Mr.Sumit Goel, Adv.  
Mr.Nitin Thukral, Adv.  
Mr.Galav Sharma, Adv.  
for M/S. Parekh & Co., Advs.

For Respondent(s) Mr.Dinesh Dwivedi, Sr.Adv.  
Mr.Manish Shankar Srivastava, Adv.  
Mr.Krishnam Mishra, Adv.  
Mr. Ardhendumauli Kumar Prasad, Adv.

: 2 :

UPON hearing counsel the Court made the following  
O R D E R

Call the matter after two weeks, at the request of learned counsel  
for both sides.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Asstt.Registrar